

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.11/RP/2022

in

Petition No. 401/GT/2020

Coram:

Shri I.S. Jha, Member

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Date of Order: 2nd August, 2022

IN THE MATTER OF

Review of Commission's order dated 31.1.2022 in Petition No. 401/GT/2020 in respect of truing-up of tariff of Vindhyachal Super Thermal Power Station Stage-I (1260 MW) for the period from 1.4.2019 to 31.3.2024

AND

IN THE MATTER OF

NTPC Ltd.
NTPC Bhawan
Core-7, Scope Complex
7, Institutional Area, Lodhi Road
New Delhi-110 003

...Review Petitioner

Vs

1. Madhya Pradesh Power Management Company Ltd.
Shakti Bhavan, Vidyut Nagar,
Jabalpur - 482 008
2. Maharashtra State Electricity Distribution Co. Ltd.
'Prakashgad' Bandra (East),
Mumbai-400051
3. Gujarat Urja Vikas Nigam Ltd.
Vidyut Bhavan, Race Course,
Vadodara- 390007
4. Chhattisgarh State Power Distribution Company Ltd.
Sundar Nagar, Dangania,
Raipur- 492013



5. Electricity Department,
Govt. of Goa, Vidyut Bhavan
3rd Floor Panaji, Goa
6. Electricity Department,
Administration of Daman & Diu,
Daman- 396210
7. Electricity Department,
Administration of Dadra and Nagar Haveli,
Silvassa

...Respondents

Parties Present:

Shri Sivakumar V. Vepakomma, NTPC
Shri Anurag Naik, MPPMCL

ORDER

Petition No. 401/GT/2020 was filed by the NTPC Limited (hereinafter referred to as 'the Review Petitioner') for determination of tariff of Vindhyachal Super Thermal Power Station Stage- I (1200 MW) (in short' the generating station') for the 2019-24 tariff period in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 (hereinafter referred as "the 2019 Tariff Regulations") and the Commission by order dated 31.1.2022 had determined the tariff of the generating station for the said period. Aggrieved by the order dated 31.1.2022 (in short' the impugned order'), the Review Petitioner has filed this Review Petition limited to 'the aspect of non-grossing up of Return on Equity (ROE) allowed on additional capitalization at Weighted Average Rate of Interest (WAROI)'.

Hearing on 5.5.2022

2. Though the Review Petition was listed for 'admission' on 5.5.2022, through virtual hearing, the same could not be taken up for hearing, due to paucity of time.



Hearing 24.6.2022

3. The Review Petition was thereafter heard on 'admission' on 24.6.2022, through virtual hearing. During the hearing, the representative of the Review Petitioner submitted that there is error apparent on the face of the impugned order, as the Commission in the impugned order had not allowed the grossing up of ROE on the additional capitalization allowed beyond the original scope of work. The Commission reserved its order on 'admissibility' of the Review Petition.

4. Considering the submissions of the Review Petitioner, the Review Petition is 'admitted' and notice is ordered to be issued on the Respondents.

5. The Petitioner is directed to serve a copy of the Review Petition, along with this order, on the Respondents by **5.8.2022**. The Respondents shall file their replies by **12.8.2022**, after serving copy to the Review Petitioner, who may file its rejoinder, if any, by **19.8.2022**. The parties shall ensure the completion of pleadings within the due date and no extension of time shall be granted for any reason.

6. Review Petition shall be listed for hearing in due course for which separate notice will be issued.

Sd/-
(Pravas Kumar Singh)
Member

Sd/-
(Arun Goyal)
Member

Sd/-
(I.S. Jha)
Member

